IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 20
(IB)-48(PB)/2020

IN THE MATTER OF:

Mrs. Pallavi Gupta Thakur & Mr. Padam Thakur & Ors. .... Petitioner
v.
Jaipuria Buildcon Pvt Ltd .... Respondent

Order U/s. 7 of (IBC) CIRP **Order delivered on 20.03.2024**

CORAM:
SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant	:	Adv. Thakur Ankit Singh, Adv. Srikant Singh in IA-1398/2024 Mr. Aishwarya Adlakha in IA 785/2024
For the Respondent	:	Amit Dhall Advocate for R-4 Adv Shalini Nair for R-6
For the RP	:	Shivanshu Kumar Adv

ORDER

IA-38/2024

On 21.02.2024, we passed the following order:-

> ***IA-38/2024***
> *There is some delay in pursuing this extension application. We direct the RP to appear on the next date of hearing and explain why this delay has happened. List the matter on* ***20.03.2024****.*

Today, again RP is appearing through VC. He is directed to appear physically on the next date of hearing.

At request and by consent, list the matter on **03.04.2024** for physical hearing.

IA-785/2024, New IA-1398/2024

At request and by consent, list the matter on **03.04.2024** for physical hearing alongwith IA-38/2024.

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

20.03.2024
Lalit